NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-V

37. C.P. (IB)/694(MB)2022

CORAM:
SMT. ANURADHA BHATIA
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2023

NAME OF THE PARTIES: SREI EQUIPMENT FINANCE LIMITED
V/s
Maheed Xec

Section: 95(1) of Insolvency & Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

The above Company Petition is filed by SREI Equipment Finance Ltd., Applicant herein for initiation of Insolvency Resolution Process against Mr. Maheed Xec, Respondent/Personal Guarantors of the Corporate Debtor.

This Bench appoints Mrs. Megha Agrawal having Registration No. IBBI/IPA-001/IP-P01456/2018-2019/12272 as Interim Resolution Professional in the matter.

The above referred IRP/RP is directed to examine the petition and file his report within 10 days from the date of this order. Registry is directed to communicate this order to the Resolution Professional immediately. List this mater on **14.07.2023** for submission of the report by the Resolution Professional.

Sd/-
ANURADHA BHATIA
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)